

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.584 OF 2002
ALLAHABAD THIS THE 11TH DAY OF FEBRUARY,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

K.R. Chahar,
son of Late Sri Nawal Singh,
resident of House No.36,
New Idgah Colony,
Agra.Applicant

(By Advocate Shri A.K. Jaiswal)

Versus

1. Union of India,
through the Chairman/Managing Director,
Bharat Sanchar Nigam Ltd.
9th Floor Statesman Barah Khambha Read,
New Delhi-110001.
2. Principal Chief General Manager,
B.S.N.Ltd. U.P. (W),
Telecom Circle,
Dehradun.
3. G.M.T.
Bharat Sanchar Nigam Ltd.,
C.T.O. Compound,
Agra-282001.
4. D.E.(I)
B.S.N. Ltd.
Sanjay Palace,
M.G. Agra.Respondents

(By Advocate Shri Rajiv Sharma)

O R D E R

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has challenged the order of transfer dated 07.05.02 by which applicant has been transferred from Agra to Etawah. The order has been passed by Bharat Sanchar Nigam Limited, where the applicant is serving. As this Tribunal has no jurisdiction to hear the dispute against Bharat Sanchar Nigam Limited which is a

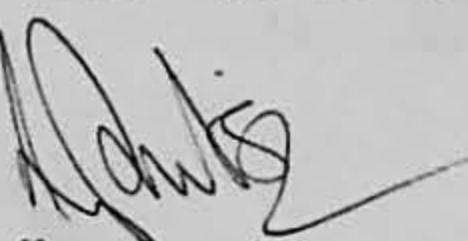
R ----- f

corporation, this O.A is legally not maintainable. It is not disputed ^{that} ~~as~~ the Central Government ^{as} has not yet issued any notification under Section 14(2) of Administrative Tribunals Act 1985, conferring jurisdiction on this Tribunal.

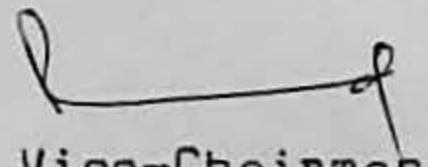
2. The legal position in this regard has been settled by judgements of Division Bench of ~~Delhi~~ ^{Delhi} High Court in writ petition No. ~~2027~~ ²⁷⁰² /01 decided on 24.08.2001 and ~~Bombay~~ ^{Bombay} High Court in case reported in B.S.N.L. Versus A.R. Patil and others 2002(3) ATJ 1.

3. The O.A. is accordingly dismissed as not maintainable. The applicant may raise his grievance before the appropriate forum.

4. There will be no order as to costs.



Member-A



Vice-Chairman

/Neelam/